

DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT
GOVERNMENT OF NCT OF DELHI
1-A, CANNING LANE, K.G MARG, NEW DELHI
(CHILD PROTECTION UNIT)

F.61/ Vidhan Sabha /AD(L)/DWCD/2017-18 55958-960

dated
27 MAR 2018

To,


The Dy. Secretary (Question Branch),
Delhi Vidhan Sabha,
Old Secretariat, Delhi-110054

Subject: Regarding reply of Vidhan Sabha Starred Question No. 159 (raised by Shri Jagdeep Singh).

Sir,

Please find enclosed 100 Copies of reply of Vidhan Sabha Starred Question No. 159 raised by Sh. Jagdeep Singh, for further necessary action at your end. The reply has been approved by the competent authority.

Encl: As above


Dr. Nisha Agrawal
Dy. Director (CPU)

F.61/ Vidhan Sabha /AD(L)/DWCD/2017-18 55958-960

dated
27 MAR 2018

Copy to:

1. The Secretary to Hon'ble Deputy CM/Minister WCD
2. The Director (DIP) with set of copies


Dr. Nisha Agrawal
Dy. Director (CPU)

DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT
GOVT OF NCT OF DELHI
1-A, CANNING LANE, KASTURBA GANDHI MARG, NEW DELHI-110001

F.61/(Vidhan Sabha)/AD(L)/DWCD/2017-18

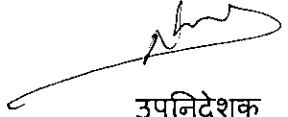
Dated:

Reg: Inputs on Vidhan Sabha Starred Question No. 159 for 28.03.2018 raised by Sh. Jagdeep Singh.

<p>प्रश्न-159 (क) क्या यह सच है कि दिल्ली आयोग के बाल अधिकार संरक्षण आयोग (डीसीपीसीआर) की एक टीम ने दिसंबर 2017 में जहांगीर पुरी में प्रयास बाल ग्रह का निरीक्षण किया?</p>	<p>उत्तर - जी हाँ, यह सच है की बाल अधिकार संरक्षण आयोग द्वारा प्रयास बाल ग्रह का निरीक्षण किया गया!</p>
<p>(ख) यदि हां, तो निरीक्षण रिपोर्ट की प्रतिलिपि ?</p>	<p>उत्तर - निरीक्षण रिपोर्ट के लिए अनुलग्नक (क) का अवलोकन करे!</p>
<p>(ग) इस निरीक्षण के दौरान देखे गए कमी को दूर करने के लिए क्या कार्रवाई की गई?</p>	<p>उत्तर - इस सन्दर्भ में सूचित किया जाता है की, दिल्ली के महिला एवं बाल विकास विभाग के द्वारा प्रयास बाल ग्रह को दिनांक: 05.01.2018 को कारण बताओ नोटिस जारी किया गया जिसके सम्बन्ध में प्रयास बाल ग्रह के प्रभारी द्वारा विभाग को लिखित रूप में स्पष्टीकरण दिनांक: 08.01.2018 को प्राप्त हुआ तदुपरांत समय- समय पर बाल कल्याण समिति, जिला अधिकारी तथा राज्य निरीक्षण समिति के द्वारा कोताही/कमियों के अवलोकन उपरांत सुधारों के बारे में विभाग को अवगत किया जाता रहता है!</p> <p>इसके अतिरिक्त, इस सन्दर्भ में यह सूचित करना प्रासंगिक होगा कि माननीय उच्च न्यायालय, दिल्ली के समक्ष दिल्ली के बाल ग्रहों के संचालन एवं प्रदान किये जाने वाली सेवाओं से संबंधित मुकदमा विचाराधीन है जिसके अंतर्गत माननीय उच्च न्यायालय स्वं प्रयास बाल ग्रह में दी जाने वाली सेवाओं के सतत विकास और प्रगति कि निगरानी कर रहा है! माननीय उच्च न्यायालय ने इस सन्दर्भ में एमीकस कुरिए (फ्रेंड ऑफ कोर्ट) नियुक्त कि है जो समय - समय पर प्रयास बाल ग्रह जहांगीर पुरी का आकस्मिक निरीक्षण करते रहते है, और इस संदर्भ में न्यायालय के समक्ष निरीक्षण प्रतिवेदन प्रस्तुत करते है! डब्लू पी (सिविल) संख्या: 1998 /2017.</p>

<p>(घ) विभाग में अधिकारी का नाम, जो डीसीपीसीआर की निरीक्षण रिपोर्ट पर कार्य करने के लिए जिम्मेदार था?</p>	<p>उत्तर - दिल्ली सरकार के विभागों में किसी प्रकार के निर्णय लेने के लिए अनुक्रम का पालन किया जाता है तथा सम्बंधित सचिव व निदेशक (विभाग का प्रमुख) समस्त कार्यों के कार्यान्वयन एवं संचालन हेतु उत्तरदायी होता है!</p>
<p>(ङ) जहांगीर पुरी में प्रयास बाल ग्रह के लाइसेंस का वर्तमान दर्जा ?</p>	<p>उत्तर - प्रयास बाल ग्रह को किशोर न्याय (बच्चों की देखभाल और संरक्षण) अधिनियम, 2015 के अंतर्गत 23.05.2017 से 22.05.2022 तक पंजीकृत किया गया है! निम्नलिखित प्रतिलिपि संलग्न है -</p> <ol style="list-style-type: none"> 1. नवीनतम पंजीकृत प्रमाण पत्र के लिए अनुलग्नक (ख) का अवलोकन करे! 2. सम्बंधित निरीक्षण रिपोर्ट के लिए अनुलग्नक (ग) का अवलोकन करे!
<p>(च) क्या डीसीपीसीआर से निरीक्षण रिपोर्ट इस फैसले का आधार बन गई है?</p>	<p>उत्तर - जी नहीं! डीसीपीसीआर की निरीक्षण रिपोर्ट इस फैसले का आधार नहीं है! किसी भी संस्था के पंजीकरण के लिए जिला अधिकारी एवं बाल कल्याण समिति की निरीक्षण रिपोर्ट को सक्षम प्राधिकारी के अनुमोदन के लिए भेजा जाता है! तदुपरांत किसी भी संस्था को पंजीकृत किया जाता है!</p>
<p>(छ) यदि लाइसेंस दिया गया है, तो इसकी अंतिम नवीनीकरण या अनुदान की तिथि?</p>	<p>उत्तर - प्रयास बाल ग्रह के पंजीकरण की समय अवधि 23.05.2017 से 22.05.2022 है एवं प्रयास बाल ग्रह को वर्ष 2016 -17 तक का अनुदान दिया गया है!</p>
<p>(ज) यदि लाइसेंस आवेदन अभी भी लंबित है, जिसके पास फाइल की लंबित फाइल है, उस अधिकारी का नाम ?</p>	<p>उत्तर - इस सन्दर्भ में, उत्तर उपरोक्त प्रश्न संख्या (ङ) में वर्णित है! अतः लाइसेंस आवेदन लंबित नहीं है!</p>

उपरोक्त उत्तर की स्वीकृति निदेशक, महिला एवं बाल विकास विभाग द्वारा प्राप्त है !


 उपनिदेशक
 (पंजीकरण इकाई)

DELHI COMMISSION FOR PROTECTION OF CHILD RIGHTS
Government of NCT of Delhi
5th Floor, ISBT Building, Kashmir Gate, Delhi-110006
Phone:011-23862685/86 Email- dcpcr@hotmail.com

Date: 11-12-2017

Reports of Inspection of PRAYAS Shelter Home

This has reference to an inspection conducted by the undersigned, Shri Roop Vimal and Shri Anurag Kundu on receipt of news of sexual violence and fleeing of children from Home being run by PRAYAS shelter home at Jahangir Puri dated 9th December, 2017. As per the news clipping of leading news paper 13 children fled away from the PRAYAS shelter home for boys at Jahangir Puri in the midnight of 5th December, 2017. The news clipping is annexed.

When the DCPCR team reached the PRAYAS shelter home it was found that out of 13 children who fled 08 were found physically present in the shelter home. As per the statement of children that they (13 children) jumped from the second floor and the lock was cut by the child named Mukesh by the help of saw as it was a pre-planned action from last 04 days.

As the interaction with the children was done by the undersigned along with Child Welfare Committee Chairperson Shri Virmani and Member, CWC Shri Maharwar and their statements taken orally. The building and complete infrastructure inspection was done by the other two members (Mr. Anurag Kundu and Mr Roop Vimal).

The name of children and the summary of their statement is produced below:

Sr No	Name	Home state	Age	Tenure	Remarks
1	Rajkumar	Bihar	16	1 year	The boy wants to go back to his home at Gaya, Bihar. Mobile number of the family is 9128977600 and he mentioned the complaint against Coordinator Mukesh that he usually hit all the children.
2	Ajay	Uttarakhand	13	1-2 months	Since childhood the boy was with DMRC, Tees Hazari. He Don't want to back to his family but want to be shifted back to DMRC shelter home. He was found at Mori Gate by the

					Coordinator Mukesh. He is not comfortable in PRAYAS reason not defined.
3	Prince	Jharkhand	15	8 months	Wanted to attend the school but PRAYAS not allowing him to attend the school so want to be shifted where this facility is available.
4	Salman	Assam	17 yrs	7 th September	The Boy came from JJB, SEWA KUTIR, PRAYAS. He wanted to learn the Mobile repairing course but he is unable to get chance of this vocational course. Also mentioned that the shelter home frequently provides to visit Delhi areas so they are happy with the outings but not comfortable in the home.
5	Sonu	Haridwar, U.K	17 yrs	Few months	He is learning the plumbing course but want to learn the mobile repairing course. No opportunity in this home and want to be shifted at DMRC, Tees Hazari as he is not feeling comfortable in this home.
6	Rehan	U.P	14 yrs		His brother Sonu is in ODRS and he also wanted to be shifted at ODRS. He complaint that the staff of PRAYAS not providing the daily needs items like: Under Garments, Brush, Soap and he has fed up to request for the above items again and again.
7	Vivek	Firozabad, U.P	14 yrs	Few months	He was with DMRC, TEES HAZARI since 2014, shifted here few months back. He is enrolled with NIOS but no books has been provided and no classes are happening. He complaint that the staff of PRYAS is not providing the daily need items and not providing Track suits, not providing proper food. Lights and fans are also not working properly. He wants to be shifted back to

8	Laxman	Khazoori Khas, Delhi	14 yrs	Since 6 th June, 2017	DMRC, TEES HAZARI. The boy is aware of police findings about his home in Delhi. He has given the number of his brother-in-law but PRAYAS has not tried to contact his relatives and not eager to release him from the shelter home. He is not comfortable in the home
9	Mukesh	Delhi	17 yrs	Not defined	Already Transferred BY Child Welfare Committee to Observation home-1, PRAYAS, Delhi Gate
10	Guru Das	Orissa	15 yrs	Not Defined	The Boy himself went to Orissa and it is confirmed by the CWC Chairperson (Letter of the police shared with CWC, Delhi)
11	Ajit Das bother of Guru Das	Orissa	12 yrs	Not Defined	The Boy himself went to Orissa and it is confirmed by the CWC Chairperson (Letter of the police shared with CWC, Delhi)
12	Dibra Das	Assam	14 yrs	Not Defined	Still Missing
13	Rahul	M.P	14 yrs	Not Defined	Still Missing As per the statement of Coordinator Mukesh that the boy was spotted by him somewhere in Delhi.

I want to mention in this report that when the interaction was in process with the children in the presence of CWC Chairperson Mr. Virmani and Member CWC Mr. Mahawar suddenly, one very young child named Aman entered the room and tried to sit adjacent to me and start complaining about the PRAYAS staff specially about Coordinator Mukesh that many odd activities were happening in the home like consumption of substance abuse, tobacco which is provided by one of the home staff named "Hariya" to these children. He also stated that the home is not providing the toys to the children as there is room which is full of toys but the coordinator is not giving to them after requesting many times. He also showed me the marks and scars on his hand the cut or wound of blade used by coordinator Mukesh and Mukesh also used abusive language with all the children. When I shared this complaint with the coordinator Mukesh his opinion was that the boy Aman is not clinically fit. I also asked, do they have any counselor certificate or prescription that the boy is clinically unfit but no such paper was produced to me. Coordinator Mukesh also mentioned that this child usually

does the attention seeking behavior. According to current situation and condition the boy was absolutely looking fine. However, a detailed professionally supervised examination is strongly recommended to ensure highest quality of support to the child at the earliest.

One more important information during interaction was found that before Deewali festival 14 children ran away and out of 14 children 04 are the same who again fled away on 5th and 6th December, 2017 midnight named Prince, Rehan, Laxman and Sonu. I asked the children who fled twice from the shelter home and in this regard they have mentioned some points like:- we are not getting proper education, no vocational training, no daily needs are fulfilled, the PRAYAS staff is using abusive language specially a staff name "SHIVA". As per the statement of children that most of the washrooms are used by the Home staff and only one washroom in one floor is open for usage and rest are always locked and also the staff is not providing warm water for bath. So, they are not feeling happy in this home.

In the end they have requested CWC Chairperson Mr. Virmani that they must be shifted somewhere else from this shelter home. Also, it was stated by the children that Chairperson and his members do regular visits and they are well versed with their faces but they never tried to share these problems with the CWC.

CWC Chairperson stated that they have passed written order for the termination of three staff members of PRAYAS named Caretaker Mohit, Caretaker Deepak and Security Guard Naveen Kumar.

When I asked the status of restoration of those children who are from other states, CWC Chairperson Mr. Virmani stated that till date he has shifted 473 children to their concerned states and process is still going on.

A important point to be mentioned in this report that CHILD LINE office is also situated in the premises of PRAYAS Shelter home so the restoration process can be very fast but still 09 children out of 13 compelled to run from the shelter home to find out their own personal home.


Observations regarding the infrastructure and hygienic conditions as observed by Shri Anurag Kundu & Roop Vimal:

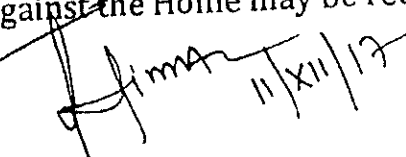
1. There were rats in the kitchen indicating the poor condition of hygiene of quality of food being served to the children.

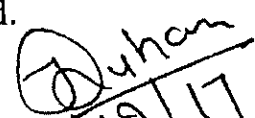
2. The toilets had dim lights, no cistern, broken or no doors, no wash basins, broken taps and no hand-wash.
3. The Home has a bakery that has 7 male employees. It is not clear whether the Home has the permission to run this bakery on the campus. Coordinator Mukesh said there are permissions. No background verification has been done of the employees of the bakery.
4. Electrical fittings and fan was in unsatisfactory condition.
5. The team was shocked to find out that in toilets and bathroom on first floor are locked children did not have the access to any basic amenity like a toilet in the said floor. One toilet is clearly insufficient for 138 children that Home has.
6. The Coordinator failed to show fire extinguisher bill to the team since it wanted to ascertain that fire extinguishers are newly installed/filled.
7. The Home didn't have drinking water that was clean and worth drinking.

Next Steps:

1. I am requesting the WCD and the concerned CWC to shift the students to their respective states after due diligence and proper social investigation so that if the address of their families are found authenticated than the boys can be handed over to their families. In the above report in the case of Laxman where his complete family details are with the shelter home but he is still forcibly staying at PRAYAS.
2. If the homes are over occupied than the staff members must be increased but as per the statement of shelter home that regarding the new recruitment they are just following the JJ rules. This issue needs further examination.
3. Some new homes must be identified or any other vacant building can be used to introduce new shelter homes for the rescued children so that proper care can be done and proper resources can be utilized for the children.
4. Notices be issued to Director, Prayas Home for appearance so that this Commission may further understand the issue. A timeline of 15 days be given to ensure proper hygienic and sanitation condition in the home failing which the initiation of action against the Home may be recommended.


(Ahurag Kundu)
Member, DCPCR


(Roop Sudesh Vimal)
Member, DCPCR


(Jyoti Dahan Rahtee)
Member, DCPCR

591/c

GOVT. OF NCT OF DELHI
DEPARTMENT OF WOMEN & CHILD DEVELOPMENT
(CHILD PROTECTION UNIT)
1-A, CANNING LANE, K.G. MARG, NEW DELHI - 110001.

F-No-61/(Prayas Jahangirpuri)/DWCD/CW/2009/Pt.file/

Date:-

41651-54 26 DEC 2017

To,
The In-Charge,
PRAYAS CHILDREN HOME FOR BOYS,
EE-Block, Jahangir Puri, New Delhi-110033.

Subject: Regarding Registration of "PRAYAS CHILDREN HOME FOR BOYS"
under the Juvenile Justice (Care and Protection of Children) Act, 2015 &
Model Rules 2016.

Sir/Madam

Please find enclosed herewith Certificate of Registration in r/o- PRAYAS CHILDREN HOME FOR BOYS Address - EE-Block, Jahangir Puri, New Delhi-110033 w.e.f- 23.05.2017 to 22.05.2022 under the Juvenile Justice (Care and Protection of Children) Act, 2015 & Model Rules 2016.

This issues with the prior approval of the Competent Authority.

Arjels
22/12/17
Asst. Director (Licence)

Encl:- As Above

F-No-61/(Prayas Jahangirpuri)/DWCD/CW/2009/Pt.file/

Date:- 26 DEC 2017

41651-54

Copy for Information to:-

1. The District Officer (North West-II), Dept. Of WCD, Sewa Kutir Complex, Kingsway Camp, New Delhi-110009.
2. The Chairperson/ Member, Child Welfare Committee-III (North & North West-II), Sewa Kutir Complex, Kingsway Camp, New Delhi-110009.
3. The District Child Protection Officer, District Child Protection Unit I- Sewa Kutir Complex, Kingsway Camp, New Delhi-110016

Arjels
22/12/17
Asst. Director (Licence)

O/C

590/c

DEPARTMENT OF WOMEN & CHILD DEVELOPMENT
GOVT. OF NCT OF DELHI
1, CANNING LANE, K.G. MARG,
NEW DELHI-110001

Certification of Registration
u/s 41 (1) Rules 21 (3) of
Juvenile Justice (Care and Protection of Children) Act, 2015
&
Juvenile Justice (Care and Protection of Children) Model Rules 2016

After perusal of the documents submitted as per Form 27 of the Juvenile Justice (Care and Protection of Children) Model Rules 2016, the Child Care Institution namely Prayas Juvenile Aid Centre Society having its office at 59, Tuglakabad Institutional Area, New Delhi-110062 functioning through its President/ Chairman / Secretary / Manager etc. Herein after termed as Children Home with the capacity of 100 Children is hereby registered to run and manage Children Home for Boys/Girls u/s 50 by the name of Prayas Children Home for Boys, EE- Block, Jahangir Puri Delhi-110033 for the period from 23.05.2017 to 22.05.2022 and bound to follow the Juvenile Justice (Care and Protection of children) Act, 2015 (herein referred to as J.J. Act,) and Juvenile Justice (Care and Protection of Children) Model Rules 2016.

1. The services that shall be provided, by the institutions registered under this Act in the process of rehabilitation and re-integration of children, shall be in such manner, which may include— As per section 53, sub section(1) of Juvenile Justice (Care and Protection of Children) Act, 2015:
 - I. Basic requirements such as food, shelter, clothing and medical attention as per the prescribed standards;
 - II. Equipment such as wheel-chairs, prosthetic devices, hearing aids, Braille kits, or any other suitable aids and appliances as required, for children with special needs.
 - III. Appropriate education, including supplementary education, special education, and appropriate education for children with special needs.
Provided that for children between the age of six to fourteen years the provisions of the Right of Children to Free and Compulsory Education Act, 2009 (35 of 2009) shall apply;
 - IV. Skill development.
 - V. Occupational therapy and life skill education.
 - VI. Mental health interventions, including counseling specific to the need of the child.
 - VII. Recreational activities including sports and cultural activities.
 - VIII. Legal aid where required.
 - IX. Referral services for education, vocational training, de-addiction, treatment of diseases where required.
 - X. Case management including preparation and follow up of individual care plan.
 - XI. Birth registration.
 - XII. Assistance for obtaining the proof of identity, where required.
 - XIII. Any other service that may reasonably be provided in order to ensure the well-being of the child, either directly by the State Government, registered or fit individuals or institutions or through referral services.

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2. The institution shall have a Management Committee, to manage the institution and monitor the progress of every child. (As per section 53, sub section (2) of Juvenile Justice (Care and Protection of Children) Act, 2015).
3. The officer in-charge of every institution, housing children above six years of age, shall facilitate setting up of children's committees for participating in such activities for the safety and well-being of children in the institution. (As per section 53, sub section(3) of Juvenile Justice (Care and Protection of Children) Act, 2015)
4. All institutions shall be bound to seek renewal of registration **three months prior to the expiry of the period of registration** and in case of their failure to seek renewal of registration before the expiry of the period of registration of the institution, the institution shall cease to be an institution registered under subsection (1) of section 41 of the Act and provisions of sub-rule (8) of this rule shall apply. (As per model Rules 21 sub rule (9) of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016)
5. The decision on renewal of registration shall be based on the annual review done in the year in which the renewal is sought. (As per model Rules 21 sub rule (11) of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016)
6. The Management and Monitoring of Child Care Institutions shall be as per model Rules 26 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016
7. The physical infrastructure of each Institution shall be as per model Rules 29 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016.
8. The clothing, bedding, toiletries and other Articles shall be as per model Rules 30 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016.
9. For Sanitation and Hygiene, every child care institution shall follow rule 31 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016.
10. The institution shall follow the nutrition and diet scale as per the rule 33 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016.
11. The duties of the person-in-charge of the Child Care Institution shall be as per Rules 61 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016
12. Non-Compliance of the Act and the Rules: Any officer/institution, statutory body etc., who fails to comply with the provisions of the Act and the Rules framed there under, the State Government may take action against such officer/ institution, statutory body etc. after due inquiry and simultaneously make alternative arrangements for discharge of functions for effective implementation of the Act. (As per rule 93 of the Juvenile Justice (Care and Protection of Children) Model Rules, 2016).
13. The certificate of registration no **PRAYAS CHILDREN HOME FOR BOYS/CH/2017** is being granted for a period of five years w.e.f 23.05.2017 to 22.05.2022

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14. The institution **PRAYAS CHILDREN HOME FOR BOYS** shall remain bound to follow Juvenile Justice (Care and Protection of Children) Act, 2015 and Juvenile Justice (Care and Protection of Children) Model rules 2016 & regulations frame by the Central/ State Government time to time.
15. The State Government has the right to cancel or withhold registration of the institution if it found violating the Provisions of Juvenile Justice (Care and Protection of Children) Act, 2015 and Juvenile Justice (Care and Protection of Children) Model Rules 2016 and fails to provide rehabilitation and reintegration services as prescribed in the Act and till such time that the registration of an institution is renewed or granted, the State Government shall manage the institution.



Director
Department of WCD, GNCTD

58710

OFFICE OF THE DISTRICT OFFICER (NORTH-WEST-II)
Deptt. of Women & Child Development GNCT Delhi,
SewaKutir Complex, Kingsway Camp, Delhi

F.No.48/Inspection/DO-NW-II/2017-18/1010

Date: 18/10/17

To,

✓ The Dy. Director (Licence),
Deptt. Of WCD,
1-Pt. Ravi Shankar Shukla Lane, K.G. Marg,
New Delhi – 110001.

Joint

Sub.: Submission of inspection report in connection with renewal of registration for running CCl's case of M/s. Prayas Children Home for Boys, EE-Block, Police Station Raod, Jahangirpuri, Delhi- 110033.

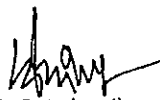
Madam,

Kindly refer to your letter no.61(Registration Home)/DO(CWC)AD(L)/2017-18/33223-25 dated 12/10/2017 in connection with submission of Inspection report in r/o NGO run CCl's of District North-West-II for their registration/renewal of registration under JJ Act and Rules, in this regard it is submitted that Prayas Children Home for Boys, EE-Block, Police Station Road, Jahangirpuri, has been inspected by team of Officers from District North-West-II and CWC-III.

Based on inspection reports of Inspecting Officers of District and CWC (copies enclosed), the case is being recommended for renewal of Licence of the NGO for running CCl's at Jahangirpuri.


Encl. As above.

Yours faithfully


(G. C. Lohani)
(District Officer)

Copy to:

1. The Chairperson, Child Welfare Committee-3, Deptt. Of Women & Child Development, Sewa Kutir Complex, New Delhi- 110009 for information and records.


(G. C. Lohani)
(District Officer)

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27/10/17

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Inspection Performa For Child Welfare Committee & DSWO For Inspecting Nqo's Running Child Care Institution Under The Juvenile Justice (Care and Protection of Children) Act, 2015

I. DETAILS OF INSPECTION

Date of Inspection:	2nd August 2017
Time of Inspection	
Name of the inspecting officer/ Chairperson / Member :	1. Shalipuri CDPO 2. G. C. Ghosh DC (NW-II).

II. DETAILS OF THE NGO

Name of the NGO	Prayas Children Home
Address of Registered office	Prayas JAC, EE BK Jahangir Puri.
Name of Chief functionary, Contact No., e-mail ID	SA. Anand Kanta 29955505 / Prayas children@gmail.com
Name and address of the Child Care Institution/Project	EE BK Police Station Road Jahangir Puri
Status of the Institution (individual/society/company/ unregistered body etc):	Society
a. Law under which Institution registered /Date of Registration	Society Registration
b. Registering Authority	Act 1860
c. Date of Registration	
d. Validity Period of Registration	(Attached at Ann 1).
e. Any other relevant information	

III. PROPERTY DETAILS OF NGO

Whether the accommodation used for running the Institution is : a. rented b. on lease c. owned, by the society, or by the individual	On lease (as reported) Original papers have not been shown. It has been reported that the original lease papers are not traceable. Further FIR regarding the not-traceable lost papers have not been submitted to the undersigned. Photocopy of lease papers as submitted by the NGO attached at Ann 2!
(Please attach the photocopy of lease documents/Rent Agreement/Authorization letter or any documents related to the property / Rent receipts)	

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DETAILS OF CHILDREN

Sanctioned capacity of Children	Male	Female
A Strength & condition of children at the time of inspection	123	—
B Total number of children present at the time of inspection	103	—
C Total number of children admitted since last 1 year	193	—
D Total number of children restored directly to parents/left/rehabilitated since last 1 year	203	—
E Total number of children who have run away since last 1 year	05 (AR lodged as per rule)	—
F Total number of children who have been hospitalized since 1 year	9 + 20 (20 children are admitted in RMC Hosp) (20 children are admitted in addiction centre in SPY M. Dayagay)	—
G Total number of children who have been died since last 1 year	NIL	—

Name, address and other contact details of children who have been restored/left/rehabilitated since 1st January, are given in Appendix A to this Form.

Total number of children who have run away since last 1 year	Male	Female
	5 (AR is enclosed at Ann 3)	

Full details of the FIR or complaint to the police and all steps taken to bring back/recover each and every child who has run away since 1st January, are given in Appendix B to this Form.

Total number of children who have been hospitalized since last 1 year	Male	Female
	2 + 20 (RML Hosp. Discharged) (20 children are admitted in addiction centre) (Discharged summary attached at Ann 4)	SPYM Hosp Dayagay

Photocopy of discharge summary of each and every child who has been hospitalized since last six months is given in Appendix C.

Total number of children who have been died since last 1 year	Male	Female
	NIL	—

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possible address and age of children who have died since last six months are given in Appendix D to this form. Death certificates are attached with Appendix D.

If a child is not present at the time of inspection, another visit will need to be made to confirm the presence of the child. The names of children not present and reasons for their absence are recorded in writing on a separate sheet.

OTHER DETAILS OF CHILDREN

No. Of children at the beginning of the year 1 st Jan to 31 Dec	
Inter country Adoption	NIL
Intra country Adoption	NIL
Transfer to other institution	15
Transfer to other states	15
Restoration through escorts to parents	
Children declared legally free for adoption	NIL
Transfer to other CWC's	15
Labour cases	73
Other cases	NIL
Foster care	NIL

Some children

Any other relevant information:

VI Details of staff Position

Name, address and contact details of the staff in charge:

	Male (Trained)	Male (Untrained)	Female (Trained)	Female (Untrained)	Total
Sanctioned Staff strength	15	02	07	01	24
Existing staff on inspection	15	02	07	01	24
Vacancies in staff	01				01

Detail of staff enclosed at Annex 5.
 Remark :- The employees mentioned at staff list at Para Medical Staff Post but is not suitably qualified for the post.

b. Details of staff; Details of each and every staff - name, age, educational qualifications, training qualifications, designation and salary etc, are given in Appendix E.

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Staff is registered with Rehabilitation Council of India (Wherever applicable).
Registered, then registration details should be given.

Other relevant information:

VII. Maintenance & Sanitation in the Institution

Comment on the general up keep of the building (details of each wing to be given)

(A) Is the building rented/owned/Govt/lease etc: (Name, address, contact number and other details of the landlord, if rented, including rent paid)	<p>Govt lease of 99 yrs. Starting from 22/2/66 However original paper not checked as not shown by the sign.</p> <p>1.8 Acre. three storey building Details enclosed at Annex 6.</p>			
(B) Is accommodation sufficient (40 sq. ft. Per child)				
<p>(C) Full and detailed report about the space available e.g.</p> <ul style="list-style-type: none"> • Total area of the home : • Building is single-storied/double storied etc.; • Number of rooms/dormitory: • Size of each room/dormitory: • Whether any segregation measures being used? If so, please give the details: <table style="margin-left: 20px;"> <tr> <td>Number of separate rooms for Boys (5-10 yrs.)</td> <td>Girls (5-10 yrs.)-</td> </tr> <tr> <td>Number of separate rooms for Boys (10-18 yrs.)</td> <td>Girls (10-18 yrs.)-</td> </tr> </table> • Average number of children in each room/dormitory: • Number of toilets/Bathrooms for children: • Other rooms (for staff etc.): • Number of toilets for staff: • Dining hall and arrangements for sitting: • Waiting hall: • Kitchen size : • Area for washing utensils etc.: • Recreation room: • Whether playground is available? If yes, approx. size of playground etc.: • Available space for indoor activities: • Vocational activities centers : • Number of rooms for other propose (specify) 		Number of separate rooms for Boys (5-10 yrs.)	Girls (5-10 yrs.)-	Number of separate rooms for Boys (10-18 yrs.)
Number of separate rooms for Boys (5-10 yrs.)	Girls (5-10 yrs.)-			
Number of separate rooms for Boys (10-18 yrs.)	Girls (10-18 yrs.)-			

(D) what is the infrastructure provided in the rooms/dormitories:

(a) Beds + Beddings	200
(b) Fans	117
(c) Tables and chairs	150
(d) Cupboards / lockers	200
(e) Any other?	

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the infrastructure areas that need attention? Please indicate clearly and

Building maintenance	White washing being done every 2 yrs.
Whitewashing:	
Window panes:	
Furniture:	
Bulbs, lighting, electricity:	
Are any geysers provided for hot water in winter	Geysers are removed in summer season - so were not found
Availability of soap, toothpaste, mosquito/insect repellents etc:	Installed at the time of inspection
Kitchen/Pantry/Dining Area/Kitchen Sanitation:	ANN 7
No. of fire fighting instruments and expiry date:	Relevant document not found
Emergency Lighting facility of inverter available and coverage:	
Whether fumigation of premises is done on a regular basis Any other relevant information:	Toilets found clean.
Cleaning of toilets: How often, by whom, number of persons engaged for this:	

Sanitation and garbage disposal

<ul style="list-style-type: none"> a. Is the drinking water treated before making it available for drinking? b. Storage in container/matka/fridge/cooler? c. Are the taps functional? Is a plumber easily available? d. What are the arrangements for washing clothes etc.? e. System for garbage disposal? f. Comment on the general sanitation condition? g. Any other relevant information? h. Whether aqua guard/RO available? i. Availability of proper water storage facility? 	As per ANN F.
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Food facilities for residents

<ul style="list-style-type: none"> a. Whether norms of food items under JJ Act followed? b. How many meals are served daily? c. Any interruption in the food distribution reported, If yes, reason for interruption? d. Whether raw material of dietary items are stored properly? e. Whether food items are being prepared in hygienic conditions? f. Is the menu changed frequently / Menu displayed? g. What is the calorie intake through the present menu? h. The Menu should be attached. i. Any suggestions regarding the kitchen and cooking facilities? j. What is the procedure for procuring rations? Please give full details? k. Is the kitchen staff medically tested before recruitment? l. What improvements can you suggest? 	Information attached at ANN G.
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Quality of food : Quantity of food : Hygiene in the kitchen : v. Drinking Water vi. Any other suggestions? vii. Any other relevant information	
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Clothes and bedding facility

a. Whether residential uniform or dress is given to each child. b. Whether separate school uniform is provided to each child. c. How many sets of clothes are given to each child every year. d. Availability of towels. e. Whether proper bedding facility is provided. f. Is the bedding adequate? Are there any suggestions? g. What are the arrangements for laundry. h. What is done with the bedding and clothes after a child leaves the institution. i. Any other relevant information.	Information attached at ANN 09 :
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Recreation facility for residents

a. Details of facilities provided for indoor and outdoor games is given in Appendix G. b. Whether any TV is available. c. Whether any provision is made for music. d. Whether there is any library/reading room. e. Is there any playground in the compound or nearby. f. Are the children taken out on outdoor visits. g. Do you have any suggestions to make? h. Any other relevant information.	Information attached at ANN 9
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J) Vocational training for residents

- Please give a detailed chart in Appendix H of the facilities available for vocational training (both in-house and external) and the number of children involved in this. This should include details of the institution /NGO/persons imparting vocational training.
- Figure out details of the approach taken by the institution to help the children rehabilitated on the basis of the vocational training received.
- If no vocational training is provided for, how can it be introduced?
- Any other relevant information:

...ence of personal files of residents :

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personal file of each child should contain following

- a) CWC orders for keeping a child in the institution.
- b) Entry in track the missing child website
- c) Photographs of the child taken on a digital camera
- d) Background information of the child (how did he come to the institution and from where)
- e) Efforts made by the institution and CWC to locate the family of the child and to rehabilitate him.
- f) Relevant correspondence in regard to rehabilitation of the child
- g) Summary of matters of the CWC to locate the family of the child and to rehabilitate him.
- h) Details of counselling, wherever necessary.
- i) Health Card of the child
- j) Any other relevant information

Personal files of
 the inmates was
 checked and
 the mentioned
 documents were found
 to be attached.

(Sample of the documents
 are attached at Annex 10)

(L) Medical facility for inmates.

- a) Details of medical care unit available nearby with emergency phone number.
- b) Periodical medical check-up-details. When was the last medical check-up conducted for all residents.
- c) Whether any doctor is available (part-time/full-time) and his contact details.
- d) Whether any nurse is available (part-time/full-time)
- e) Whether any medical room/ward is available on site? If so, the number of available beds
- f) Referral hospital or nursing home in the vicinity in the event of necessity or emergency.
- g) Method of transportation to hospital.
- h) Availability of emergency or generally used medicines.
- i) Any other relevant information.

Information attached
 at Annex 11.

...at file of inmates must contain the following:

- a) Blood Group (should be the first thing as it will be easier to locate in case of any emergency)
- b) Full details pertaining to his health
- c) Details of medical check-up

Health card attached
 at Annex 10.
 Blood Gp of inmates is not
 checked (as reported).

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Details of hospitalization, if any Details of immunization and inoculations etc. f) Any allergies g) Any special treatment or care required h) Any identification mark i) Any other relevant information :	
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Educational facilities for the inmates:-

- Does the organization have provision of Free and Compulsory Education for children between the age of six to fourteen years, as prescribed in the Right of Children to Free and Compulsory Education Act, 2009?

The education file of each child should include:

a) Address of school and reports received from school b) Any vocational activities that the child has interest in c) Any games that the child is interested in d) Any other special interest that the child has shown (painting, music, drama etc) e) Details of prizes, awards, honours etc. that the child may have received f) Any cash amount that the child has earned through prizes, sale of items prepared by him etc. g) Any other relevant information : <i>List of inmates to be enrolled *</i>	<i>Information attached at ANN 11</i>
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Maintenance of Office records:-

a) Maintenance of cash book-details; b) Child arrival register c) Details of placement register maintained with last entry d) Inspection register maintained--details e) Dietary stock register maintained - details f) Details of Service Book, Personal file of staff g) Muster roll h) Admission and discharge register i) Attendance register j) Stock register k) Case history register l) Whether proper steps and action have been taken for settling internal and AGRC audit para details: m) Number of audit paras settled in the last one year n) Number of audit pending with details of last communication :	<i>Found to be maintained as per norms</i>
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- Whether the NGO have issued ID-cards to the children. (copy of sample of ID Card annexed)
- Whether the NGO have issued Certificate to the children who have attained the age of 18 yrs so that they can apply for Ration Card, Driving License and opening of Bank Account etc. (copy of sample of Institution leaving Certificate is annexed)
- Any other relevant information :

Yes (Sample enclosed at ANN 12).

** Kindly refer to list of school going*

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Funding Pattern

Whether institution/organization is being funded by the state Govt./Central Govt./Foreign/local donation? Full details to be stated	No information was provided even after repeated reminders.
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Adequate Security Arrangements :

a) Details of boundary wall b) height of wall c) security guard, etc	Well built boundary wall. No. of security guards - 2 2 at night 2 at day
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the inspecting team fully satisfied whether the children residing in the Institution Are the Children in Need of Care and Protection as prescribed under section 2 (14) of the Juvenile Justice Act, 2015.

1. who is found without any home or settled place of abode and without any ostensible means of subsistence; or
 2. who is found working in contravention of labour laws for the time being in force or is found begging, or living on the street; or
 3. who resides with a person (whether a guardian of the child or not) and such person—
 - has injured, exploited, abused or neglected the child or has violated any other law for the time being in force meant for the protection of child; or
 - has threatened to kill, injure, exploit or abuse the child and there is a reasonable likelihood of the threat being carried out; or
 - has killed, abused, neglected or exploited some other child or children and there is a reasonable likelihood of the child in question being killed, abused, exploited or neglected by that person; or
 4. who is mentally ill or mentally or physically challenged or suffering from terminal or incurable disease, having no one to support or look after or having parents or guardians unfit to take care, if found so by the Board or the Committee; or
 5. who has a parent or guardian and such parent or guardian is found to be unfit or incapacitated, by the Committee or the Board, to care for and protect the safety and well-being of the child; or
 6. who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him; or
 7. who is missing or run away child, or whose parents cannot be found after making reasonable inquiry in such manner as may be prescribed; or
 8. who has been or is being or is likely to be abused, tortured or exploited for the purpose of sexual abuse or illegal acts; or
 9. who is found vulnerable and is likely to be inducted into drug abuse or trafficking; or
 10. who is being or is likely to be abused for unconscionable gains; or
 11. who is victim of or affected by any armed conflict, civil unrest or natural calamity; or
12. who is of imminent risk of marriage before attaining the age of marriage and whose parents, family members, guardian and any other persons are likely to be responsible for solemnization of such marriage. On inspection in case children found are not children in need of care and protection the relevant documentary evidence be enclosed along with the inspection report.

Yes

Yes

Yes

Yes

Yes

Yes

Yes

Yes

Yes

Yes

Yes

Yes

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(15)

- R. What are the specific provisions (if any) for handicapped children? *There is one medical room at ground floor. Children with disability reside in this room.*
 Is there appropriate skilled staff for children with special needs?
 Has the inspecting team found the Child Care Institution "Child Friendly" in terms of the behaviour, conduct and attitude of the staff and caregivers and whether the environment and treatment towards children is humane, considerate and in the best interest of the child. *Conduct of staff satisfactory.*
- S. Is there a confidential mechanism in place for children to raise concerns? Please give full details of the mechanism. *One suggestion box on 2nd floor. The box was placed on the 2nd floor on per the suggestion of the Management Committee.*
- T. Overall, what improvements do you suggest? Attach a separate sheet if necessary.
- U. Overall, what deficiencies should be attended to on an urgent basis? Attach a separate sheet if necessary.
- V. What are the strong points of the children's home visited by you? Attach a separate sheet if necessary: *Well maintained and child friendly.*
- W. Recommendations (Attach a separate sheet if necessary) this is extremely important and must be made with care: *More of transparency required in terms of Building status & funds.*
 Has the Child Welfare Committee / DSWO after due inquiry regarding the suitability of the facility and the organization being run by the registered non-governmental organization found it 'fit' to take the responsibility to take care of the children.
- X. Any other relevant information:
- Y. Clear recommendation w.r.t
 i. ^{any} Issues / Renewal of licence
 ii. Release of G.I.A: Yes / No *License may be issued as per norms.*

Signatures of the Inspecting Team

Shalini
 19/8/17
 (Ms. Shalini Puri)
 (ASPO, ICSS - Tiki Khurd)

Member
 Signature of Chairperson
 CWC

Ramkishor Mahawar
 Member, CWC-III

Signature of DSWO

Arjun
 18/07/2017
 (A. Chakraborty)
 D.O. Member II